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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI

Original Application No. 83 of 2014 (SZ)

WITH

Original Application No. 51 of 2016 (SZ) &
I.A. No. 92 of 2021 (SZ)

Suo-Moto Application – News item
Published in the Times of India
Chennai Edition Dated 07.03.2016
(Dumping building Debris behind Pallikaranai
Marsh Land)

.....Applicant(s)

Versus

The Commissioner
Greater Chennai Corporation

.... Respondent(s)

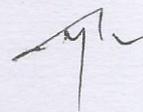
V.Meganathan,

.....Applicant(s)

Versus

Chief Secretary to Government ,
Government of Tamil Nadu,
Secretariat, and others

.....Respondent(S)



SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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**STATUS REPORT SUBMITTED ON BEHALF OF THE
COMMISSIONER,**

GREATER CHENNAI CORPORATION - 6TH & 7TH RESPONDENT

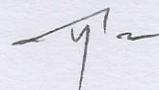
I, C.A. Balamurali S/o. C.P. Athmaram , Hindu, aged 56 years, the Superintending Engineer, Solid Waste Management Department, Greater Chennai Corporation, having office at Ripon Building sincerely state as follows:

I am filing this status report on behalf of the respondent Greater Chennai Corporation. I am well acquainted with the facts of the above case as per available records.

I submit the earlier counter affidavits and reports filed by the Grater Chennai Corporation may be read as part and parcel of the this report.

1. In O.A.No.83 of 2014 & O.A. No.51 of 2016 the Honourable National Green Tribunal has directed Greater Chennai Corporation para 4 page No 2 on 10.01.2024 and para 3 page 2 on 22.01.2024 which is reproduced hereunder:

***“The Greater Chennai Corporation is directed to
furnish the report regarding the land reclaimed so far.
As and when the lands are reclaimed, the same may be***



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GREATER CHENNAI CORPORATION

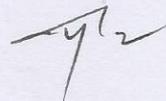
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handed over to the Forest Department for further maintenance as a wetland.”

“The Greater Chennai Corporation (GCC) is in possession of 173.56 Hectares. Of which. According to them approximately 40 Acres have been reclaimed and they are yet to hand it over to the Forest Department. We only direct the GCC to find out an alternate place and allow the marshland to be restored to its original condition.”

2. I submit that, Greater Chennai Corporation is under the possession of 445 acres of land at Perungudi Dumping Ground (survey no.657/1B1, 709, 710, 711, 712, 713) out of which around 250 acres of land are being used by Greater Chennai Corporation for solid waste management works for more than three decades. It shall be prudent to place the relevant fact that there are two operational waste processing facilities at Kodungaiyur and Perungudi Dumping Grounds which are critical to overall waste management process of the Chennai city. At present, the total quantity of legacy waste is around 30.61 lakhs cubic metres at Perungudi Dumping Ground.

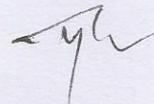


SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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3. I submit that, Greater Chennai Corporation has taken up the Bio-mining project of and reclamation of Perungudi Dumping Ground at an estimated cost of Rs.350.65 Crores under Swachh Bharat Mission, Government of India Program and the bio-mining of legacy waste is under progress. So for 24,04,243 M³ (79%) of legacy waste has been processed and 14,55,84 M³ (48%) of by product materials has been disposed of and approximately 40 acres of land has been reclaimed. The said project is expect to be completed within the contract period of three years by September-2024.

4. I submit that, Further, Greater Chennai Corporation has appointed a consultant agency through TNUIFSL who shall demarcate the total land under possession of Greater Chennai Corporation and shall prepare the master plan of land usages indicating the existing and proposed solid waste management facilities and also creation of Eco-Park, vegetative cover, green cover in compliance with various Environmental Laws and Solid Waste Management Rules 2016. In this regard, letter has been sent to the Additional



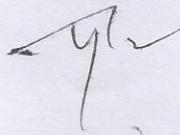
SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

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Chief Secretary, Environmental Climate change and Forest Department, on 26.05.2022 (Annexure-I) explaining the proposals to be implemented for integrated environmental friendly projects after land reclamation and explained about not in a position to handover the land by Greater Chennai Corporation. Also letter has been sent to the Principal Conservator of forest and Member Secretary, Tamilnadu State Wetland Authority, Chennai – 600 015 on 27.10.2023 in this regard (Annexure-II).

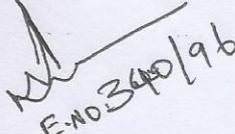
I submit that it is therefore prayed that this Hon'ble National Green Tribunal may be pleased to consider the above facts and pass suitable orders and thus render justice.


COUNSEL FOR 6TH & 4TH RESPONDENT


SUPERINTENDING ENGINEER
SOLID WASTE MANAGEMENT DEPARTMENT
GREATER CHENNAI CORPORATION

Solemnly affirmed at Chennai on
this day of 08TH Feb 2024 and signed
his name in my presence.

} Before me,
}
}


E.No 340/96
Advocate:Chennai.

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From

The Principal Secretary / Commissioner,
Greater Chennai Corporation,
Ripon Buildings,
Chennai – 600 003.

To

The Additional Chief Secretary to
Government,
Environment, Climate Change and Forest
Department,
Secretariat,
Chennai – 600 009.

SWM.C.No.A4/2103/2022

Dated: 26.05.2022

Madam,

Sub : Greater Chennai Corporation – Solid Waste Management
Department – National Green Tribunal (NGT) – O.A.No.83 of 2014
and O.A.No.51 of 2016 – Response to the directions of the Hon'ble
National Green Tribunal (NGT) – Reply furnished – Regarding.

Ref : Directions of the Hon'ble NGT on 31.01.2022 vide O.A.No.83 of 2014
and O.A.No.51 of 2016.

1. In the referenced order, the Honourable NGT has directed Greater Chennai Corporation para (v), page 136 of 138 which is reproduced hereunder :

“The Greater Chennai Corporation is also directed to consider the question of handing over of the Perungudi dump yard after retrieving the same by adopting the biomining as directed by this Tribunal restricting their area, if it is permissible as per the direction issued by the Honourable High Court of Madras and also further orders to be passed by the Government in this regard in compliance with the directions issued by the Honourable High Court of Madras in the decision cited supra and take steps to hand over the remaining land to the Forest Department to be included as part of the Pallikarnai Marshland in order to restore it to its original position and this direction is subject to the further orders to be passed by the Honourable High Court of Madras in this regard on the basis of the reports to be submitted as directed in the decision cited supra”.

The Greater Chennai Corporation has deliberated in details on the above mentioned order and submits ^{its} response hereunder which is in compliance with the Solid Waste Management Rule 2016 and upholds the spirit of the direction given by the Honourable NGT:

Greater Chennai Corporation is under the possession of 445 acres of land at Perungudi Dumping Ground (survey no.657/1B1, 709, 710, 711, 712, 713) out of which around 250 acres of land is being used by Greater Chennai Corporation for solid waste management works for more than three decades. It shall be prudent to place the relevant fact that there are only two operational waste processing facilities in Chennai and located at Kodungaiyur and Perungudi Dumping Grounds which are critical to overall waste management process of Chennai city. At present, the total quantity of legacy waste is around 34.28 lakhs cubic metres at Perungudi Dumping Ground.

The Greater Chennai Corporation has taken up the Bio-mining project of land reclamation for Perungudi Dumping Ground at an estimated cost of Rs.350.65 Crores under Swachh Bharat Mission, Government of India Program and the biomining of waste is under progress. The said project is expected to be completed within the contract period of Three years by September-2024.

The process of Bio-mining of legacy waste consists of pre-stabilisation of the old waste through formation of windrow and then separation of various waste fractions into as RDF, Recyclable materials, Inert and Bio-Soil through mechanical sieving where multiple trommels (rotating sieving system) and various electro-mechanical apparatuses are being deployed as a continuous process. The above steps are in tune with the guidelines prescribed by Government of India's Solid Waste Management Rules' 2016.

It is pertinent to note that the ongoing Bio-mining project including disposal of various fractions is being monitored by the Anna University's Environment Department (which is also Project Management Consultant) on a continuous basis i.e. in person monitoring on a daily basis and real time monitoring through web-enabled services.

Further, the Greater Chennai Corporation has further proposed to appoint a consultant agency who shall fully demarcate the total land under possession of Greater Chennai Corporation and shall prepare the Master Plan of land usage indicating the existing and proposed solid waste management facilities and also creation of Eco-Park, Vegetative cover, Green cover in compliance with various Environmental Laws and Solid Waste Management Rules 2016.

In this regard, TNUIFSL has been requested to take up the appointment of Consultancy Agency, who shall prepare Detailed Project Report (DPR) wherein the project shall be taken under CRRT scheme.

In view of the above, the Greater Chennai Corporation has proposed to implement the Integrated Environmental friendly projects after land reclamation and hence the Greater Chennai Corporation is not in a position to handover the land and continue to maintain the land in a better manner.

3. In the referenced order Honourable NGT has directed Greater Chennai Corporation para (vii), page 136 of 138 which is reproduced hereunder :

"The Greater Chennai Corporation as well as the CMWSSB are directed not to discharge any untreated sewage into the Pallikaranai Marshland or do any act in the dumping ground in such a way as to encroach into the water body and pollute the water quality in the water body by their activities. If any such acts have been committed by them in violation of the Solid Waste management Rules, 2016, Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention and Control of Pollution) Act 1981, then the Tamil Nadu Pollution Control Board is directed to take appropriate action against them in accordance with law".

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Greater Chennai Corporation is not discharging any untreated sewage into the Marsh Land. However, CMWSSB has to take necessary action to prevent the discharge of untreated sewage into the Marsh Land and also any issue of non-functioning of Alandur STP Plant is to be addressed by CMWSSB.

sd/- xxxxx, 26.05.2022

Principal Secretary / Commissioner

// true copy //

[Handwritten Signature]
27/05/2022

Superintending Engineer/SWM, i/c., 2/2

[Handwritten Signature]
27/5/2022
ES/Sum

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From
The Additional Chief Secretary/
Commissioner
Greater Chennai Corporation,
Ripon Building,
Chennai – 600 003

To,
Principal Chief Conservator of forests and
Member Secretary,
Tamil Nadu State Wetland Authority,
Panagal Maaligai,
Saidapet,
Chennai – 600015.

S.W.M.C.No.A7/5737/2023

Date : 31.10.2023

Sir,

Sub: Greater Chennai Corporation -Solid Waste Management Department
– Tamil Nadu Wetlands Mission - Pilot study on land use of
Pallikaranai Marshland by the Tamil Nadu Unmanned Aerial
Vehicles Corporation – Ground truthing of the dump yard – Report
Submitted - Regarding.

- Ref: 1. G.O.(Ms) No. 59, Environment, climate change & Forests
Department, Dated 25.03.2022
2. Minutes of the meeting of the States Level Technical Advisory
committee held on 17.07.2023 under the Chairpersonship of the
Additional Chief Secretary to Government, Environment, Climate
Change and Forest Department.
3. CEO&Director, Tamil Nadu Unmanned Aerial Vehicles
Corporation Letter Dated: 18.08.2023.
4. Letter Received From Principal Chief Conservator of Forests and
Member Secretary, Tamil Nadu State Wetland Authority, Ref.No.
TNSWA2/ 11 / 2023, Dated 01.09.2023.



Greater Chennai Corporation is under the possession of 445.40 acres of land at Perungudi Dumping Ground (survey no.657/1B1,709,710,711,712,713) out of which around 250 acres of land are being used by Greater Chennai Corporation for solid waste management works for more than three decades. It shall be prudent to place the relevant fact that there are two operational waste processing facilities at Kodungaiyur and Perungudi Dumping Grounds which are critical to overall waste management process of the Chennai city. At present, the total quantity of legacy waste is around 30.62 lakhs cubic meters at Perungudi Dumping Ground.

In this regard, Greater Chennai Corporation has taken up the Bio-mining project of land reclamation for Perungudi Dumping Ground at an estimated cost of Rs.350.65 Crores under Swachh Bharat Mission, Government of India Program and the bio-mining of waste is under progress. The said project is stated to be completed within the contract period of three years by September-2024.

The process of Bio-mining of legacy waste consist of pre-stabilisation of the old waste through windrow then separation of various waste fraction into as RDF, recyclable materials, inert and Bio-Soil through mechanical sieving where multiple

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trammel (rotating sieving system) and various electro-mechanical apparatuses are being deployed on continuous period. The steps are in tune with the guidelines prescribed by Government of India Solid Waste Management Rule 2016.

It is pertinent to note that the ongoing Bio-mining project including disposal of various fractions is being monitored during the execution period by the Anna University Environment Department (which is also Project Management Consultant) on continuous basis i.e. in person monitoring on daily basis and real time monitoring through web-enabled services. So far 22,66,367 Cum (74%) of legacy waste has been processed and 9,07,507 Cum (30 %) of by-product materials has been disposed so far. After reclamation of land through this project the Greater Chennai Corporation has proposed the following new projects at Perungudi Dumping Ground.

S.No	Facility	Capacity in TPD	Area in Acres
1	Bio CNG	500	18
2	Compost	500	15
3	MRF	1200	11
4	Eco park	-	100
	TOTAL	2200	144

Further, Greater Chennai Corporation has appointed a consultant agency through TNUFSL to demarcate the total land under possession of Greater Chennai Corporation and shall prepare the master plan of land usages indicating the existing and proposed solid waste management facilities and also creation of Eco-Park, vegetative cover, green cover in compliance with various Environmental Laws and Solid Waste Management Rules 2016.

In view of the above, the Greater Chennai Corporation has proposed to implement the integrated environmental friendly projects including Eco Park after land reclamation at Perungudi Dumping Ground in the larger public interest.

Sd/-xxxx dated: 30.10.2023

Additional Chief Secretary/ Commissioner

// True Copy // Forwarded // by Order//


21/10/2023
Superintending Engineer


21/10/23
DEC/AM

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**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, AT CHENNAI
Original Application No.83 of 2014**

(SZ)

WITH

Original Application No.51 of 2016

(SZ) &

I.A.No.92. of 2021 (SZ)

**STATUS REPORT SUBMITTED ON
BEHALF OF THE COMMISSIONER.
GREATER CHENNAI CORPORATION**

**TH.N.R.RAMESH KANNA,
COUNSEL FOR RESPONDENT**